

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 213
371/252/ND/2020**

IN THE MATTER OF:

M/s. Retro Consultants Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 09.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:Ms. Shivangi Singh, AR.

For the Income Tax Department

:Mr. Parth Semwal, Advocate.

ORDER

Heard the submissions made by the Authorized Representative for the Appellant. The Learned Counsel for the Income Tax Department is present and submitted that last three years' tax returns have not been filed and Income Tax Department has filed their reply in the matter. The Authorized Representative for the Appellant has submitted that they have already met the objections raised by AROC within regard to running of the business activity. Order in this matter is reserved.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**